

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 22**

**IA 2244/2024 (NEW IA) in C.P. (IB)/107(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **08.05.2024**

NAME OF THE PARTIES:    **VIKAS PURUSHOTAMLAL SARAF**

Section 60(2) & 94(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 2244/2024 (NEW IA) in C.P. (IB)/107(MB)2024**

- 1) Mr. Ayush Rajani, Ld. Counsel for the Applicant in the present Interlocutory Application and Mr. Prerak Talati, Ld. Counsel for the Corporate Applicant are present.
- 2) The main Company Petition is listed on Board on 14.05.2024; hence, the present Interlocutory Application filed by the Corporate Applicant seeking certain directions against the Respondent is also adjourned on that date.
- 3) In the meantime, Applicant herein shall serve a copy of the present Interlocutory Application upon the Corporate Applicant; and thereafter, the Corporate Applicant shall file and place on record Affidavit in Reply well

before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

- 4) Stand over to 14.05.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare